The Uttar Pradesh Industrial Area Development (Removal of Doubts and Validation) Act, 1991

Act 27 of 1991

Keyword(s):
Removal of Doubts, Court, Judgement, Industrial Area Development
In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Audyogik Kshetra Vikas (Sandej Nivaran Aur Vadhikaran) Adhiniyam, 1991 (Uttar Pradesh Adhiniyam Sankhya 27 of 1991) as passed by the Uttar Pradesh Legislature and assented to by the Governor on August 20, 1991,

THE UTTAR PRADESH INDUSTRIAL AREA DEVELOPMENT (REMOVAL OF DOUBTS AND VALIDATION) ACT, 1991

(As passed by the Uttar Pradesh Legislature)

(U. P. Act No. 27 of 1991)

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ACT

to provide for the removal of doubts in respect of certain provisions of the Uttar Pradesh Industrial Area Development Act, 1976 and to validate certain acts and proceedings thereunder.

IT IS HEREBY enacted in the Forty-second Year of the Republic of India as follows:

1. (1) This Act may be called the Uttar Pradesh Industrial Area Development (Removal of Doubts and Validation) Act, 1991.
(2) Sections 2, 3 and 4 shall be deemed to have come into force on July 19, 1991 and the remaining provisions shall come into force at once.

2. For the removal of doubts it is hereby declared that the provisions of clause (d) of section 2 of the Uttar Pradesh Industrial Area Development Act, 1976, hereinafter referred to as the principal Act, empower and shall be deemed always to have empowered, the State Government to declare any area as industrial development area.

3. The area specified in the respective Schedules to Government's notifications no.,—

(a) 8425-Bha.U./XVIII-11—223 Bha-88, dated November 30, 1989;
(b) 8425(l)-B.U./XVIII-11—223 Bha-88, dated November 30, 1989; and
(c) 7436-Bha.U./XVIII-11—107-Bha-85, dated January 28, 1991,
shall be deemed to be, and always to have been, declared by the State Government as industrial development areas under clause (d) of section 2 of the principal Act and the said notifications shall be, and be deemed always to have been valid and lawful as if the provisions of this Act were in force at all material times.

4. The provisions of this Act shall have effect notwithstanding anything to the contrary contained in any judgement, decree or order of any Court or authority.

5. (1) The Uttar Pradesh Industrial Area Development (Removal of Doubts and Validation) Ordinance, 1991, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance referred to in sub-section (1) shall be deemed to have been done or taken under this Act as if the provisions of this Act were in force at all material times.

By order,
NARAYAN DAS,
Sachiv,